GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:6462
ANSWERED ON:05.05.2010
IMPLEMENTATION OF CVC INSTRUCTION
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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases where the concerned organisations have not implemented the Central Vigilance Commission's (CVC) second stage advice;
- (b) the details of Ministries/Departments, not implementing the above advice;
- (c) the reasons for not implementing the said advice alongwith the reaction of the Government thereto; and
- (d) the measurs taken by the Government for implementing the instruction of CVC?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICES; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIYAMENTARY AFFARIS (SHRI PRITHVIRAJ CHAVAN)

- (a)& (b): During the year 2009, a total of 38 cases have been noticed by the Central Vigilance Commission where the organization/department has deviated from the Commission's 2nd stage advice. Details are given in Annexure- `A.
- (c) &(d): The Central Vigilance Commission is an advisory body and it tenders advice to the Central Government Ministry/ Department/Organizations on such matters as may be referred to it. The final decision for imposition of a penalty vests with the Disciplinary Authority concerned. However, cases of difference of opinion between the disciplinary authority and the CVC in disciplinary matters related to officers of All India Services and all Group A Central Civil Services including those under the Ministry of Railways are required to be submitted to the Prime Minister for resolution.